as carrying of licensed arms, flying of drones/ paragliders, prohibition of consumption of intoxicating substances at public places/ near liquor vends, restrictions for heavy

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vehicular traffic etc. There has been no report of lathicharge during the Imposition of

Section 144 in Delhi.

Detention under PSA in Kashmir

1958. SARDAR SUKHDEV SINGH DHINDSA: SHRI TIRUCHI SIVA:

Will the Minister of HOME AFFAIRS be pleased to state:

- the number of political detainees in Kashmir from August, 2019 to February 2020, month-wise;
- (b) the number of political detainees still under detention as of February 29, 2020; and
- (c) whether they have all been detained under the Public Safety Act (PSA), if so, the dates from which the PSA was invoked against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The Government of Jammu and Kashmir has reported that in order to prevent commission of offences involving breach of peace and tranquility, activities prejudicial to the security of the State and maintenance of public order, cumulatively 7357 persons including stone pelters, miscreants, over ground workers (OGWs), separatists, etc. were taken into preventive custody since August, 2019. Out of these, 451 such persons are presently under preventive detention, which includes 396 persons under Jammu and Kashmir Public Safety Act (PSA).

Detentions have been made u/s 107 Cr.PC, as also under J&K Public Safety Act, 1978.

J. S. Verma Committee Report

1959. SHRI M. SHANMUGAM:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

the highlights of the report of the J.S. Verma Committee to suggest various measures on checking increasing crimes against women;